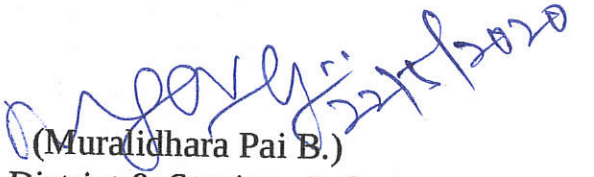


NOTIFICATION

In furtherance and continuation of the notice published by Hon'ble High Court of Karnataka dated 21.5.2020 permitting physical filing of new cases in all the Civil, Criminal Courts including Family Courts, Labour Courts and Industrial Criminals in the State (except the Courts coming under Containment Zones) on 26.5.2020, 27.5.2020 and 28.5.2020 from 11.00 a.m. to 1.00 p.m., all the Advocates/Parties-in-person who are desirous of filing the cases physically in D.K. District are advised to adhere to following steps meticulously:

1. **The Advocates/Parties-in-person have to make a request for an appointment to file the cases physically by indicating (a) the nature of case/application/petition/objection/vakalathnama that they intend to file and (b) the Court wherein they want to file it.**
2. The request has to be made by sending a memo to e-mail ID **pdj-mangaluru@hck.gov.in** with above information (including in respect of Taluka Courts).
3. This office will inform concerned Advocates/Parties-in-person by e-mail the date, time and place for presenting the physical files.
4. The Advocates/Parties-in-person shall carry the presentation form/index sheet pertaining to their physical files on which an acknowledgement will be provided, if needed.
5. **The presentation form/index sheet shall contain correct e-mail address and cell phone number of concerned Advocates/Parties-in-person.**
6. The files presented will be processed in the due course by following the sanitization process and any defects/office objections in the filing will be informed to concerned Advocates/Parties-in-person by e-mail or by SMS through the e-mail ID or cell phone number furnished by them.
7. **If any Advocate/Party-in-person is desirous of an urgent hearing, a request has to be made by e-mail as per existing e-filing procedure.** Hearing of urgent matters will be conducted through Video Conference only.
8. Physical filing is in addition to e-filing as notified earlier.

9. The Advocates/Parties-in-person shall strictly comply all the norms/guidelines of safety for Covid-19 issued by Hon'ble High Court of Karnataka, during entire process of physical filing.


(Muralidhara Pai B.)
Prl. District & Sessions Judge,
D.K., Mangaluru.

Copy to:

1. All the Judicial Officers of this Unit.
2. Bar Association Mangaluru/Bantwal/Puttur/Belthangady/Moodbidri/Sullia.
3. The Commissioner of Police, Mangaluru City, Mangaluru and the Superintendent of Police, D.K. District with a request to intimate the jurisdictional police stations.
4. The Public Prosecutor, D.K. District with a request to intimate the PPs and APPs working in D.K. District.
5. The District Government Pleader, D.K. District, Mangaluru with a request to intimate the ADGP and AGPs working in D.K. District.
6. The Software Technician with a request to web-host the notification.
7. Office copy.